

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1501 of 2000

Allahabad this the 13th day of March, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Nirhu Prasad, S/o Jagarnath Prasad R/o Uttari,
P.O. Samodpur, Distt.Chandauli.

Applicant

By Advocates Shri S.K. Dey
Shri S.K. Mishra

Versus

1. The Union of India through the General Manager, E.Rly. Calcutta-1.
2. The Divisional Railway Manager, E.Rly.Danapur, Dt.Patna.
3. The Divisional Railway Manager, E.Rly., Mughalsarai, Dt.Chandauli.

Respondents

By Advocate Shri K.P. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The grievance of the applicant is that after subscribing towards his G.P.F. right from the year 1956 to 1976 he has ^{been} paid only Rs.178/- and on his inquiries, it was found that his subscription and the balance in his G.P.F. account has wrongly been entered in the name of Shri Nirhu Ram for which he approached the respondents and made a representation on 09.4.1999, copy of which has been annexed as annexure A-17 but, no positive action has been

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taken in respect of payment and he is being deprived of the amount meant for the ~~period~~ ^{life} after superannuation and, therefore, undergoing hardships for non-action on the part of the respondents. Shri K.P. Singh seeks time to get instructions and reply.

2. I find a fit matter to decide at this stage with the direction to the competent authority in the respondents establishment to decide the representation of the applicant within 3 months from the date of communication of this order and make payment of the amount due to be paid to the applicant with admissible interest thereon. The O.A. is decided accordingly. No order as to costs.

④.

(Signature)
Member (J)

/M.M./